## **GOVERNMENT OF JAMMU AND KASHMIR** DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS

(Establishment Section) Civil Secretariat Srinagar/Jammu.

Subject:-

Assistant Legal Remembrancer/District Appointment of

Litigation Officer in the Department of Law, Justice and

Parliamentary Affairs.

Reference:- Public Service Commission's No. PSC/DR/DLO/2023 dated

12-05-2023 and No. PSC/DR/DLO/2023 dated 23-06-2023.

Government Order No: 13807-JK(LD) of

2023.

Dated

: 10 - 10 -

2023.

OM/RBA

56.80

Pursuant to the recommendation of the Jammu & Kashmir Public Service Commission, sanction is hereby accorded to the appointment of the following Assistant Legal Remembrancers/District Litigation Officers under the Jammu and Kashmir Legal (Gazetted) Service against the posts under the direct recruitment quota carrying the Pay Level-8 (47600-151100) with immediate effect:-

S.No.	Name of the candidate S/Shri	Parentage	Address	Category	Merit
1.	Jawad Murtaza Khan	Murtaza Khan	Khan Enclave Opposite Palm Ravera flats Sidhra, Jammu	OM /ALC	70.44
2.	Kumar Abhishek	Ashok Kumar Gupta	Ashok Gupta AE near Ghattiwale ward No. 3 Karan Nagar near Easyday Kathua	ОМ	68.01
3.	Yazan UL Yasra	Abdul Rahim Mir	02 Farashgund Daharmunah Budgam	ОМ	65.13
4.	Sufaya Bashir	Bashir Ahmad Khan	2/2 Lane 15 Mahrajpora Batmaloo, Srinagar	ОМ	63.90
5.	Aamir Majid Shah	Abdul Majid Shah	131 Madni Mohalla Hajibagh	ОМ	63.73
6.	Aayat Ullah	Pervaze Ahmad Pandit	188 Karimabad Pulwama	ОМ	62.36
7.	Hilal Ahmad Bhat	Ghulam Mohi Ud Din Bhat	296 Hazarpora Aripanthan Beerwah	ОМ	61.48
8.	Sahil Sangra	Surinder Kumar	V.P.O Rajinder Pura Vijaypur	ОМ	61.19
9.	Rubi Jan	Mohammad Ramzan Sofi	27 Bus Stand Aishmuqam Pahalgam	ОМ	58.78
10.	Deeba Khan	Sayed Nasir Khan	Near Global Hardware Gole Market Near GMC Karan nagar, Karan Nagar	ОМ	58.61
11.	Saqib Rasool	Gh Rasool Malik	56 Dawlatpora Kreeri	ОМ	57.98
12.	Ishwin Kaur	Abhinandan Singh	33 D C/C Gandhi Nagar, Jammu	ОМ	56.96

H.No. 12 Ward No. 1

Jagdish Raj

Binny Kumar

13.

		2	Village Cherrote Gundna		
14.	Mohd Iqbal Mir	Gh Rasool Mir	4A Sehpora Dooru	ОМ	56.76
15.	Masroor Hassan	Gh Hassan Dar	Nowgam Nowgam Shangus	ОМ	56.70
16.	Rimpesh Sangotra	Chaman Lal Sangotra	93A Pooja Colony Lower Thather Defense Enclave Bantlab	OM/SC	56.41
17.	Ishfaq Ahmad Khan	Mohammad Maqbool Khan	111 Choker Kunzer	ОМ	56.22
18.	Aadil Hussain Khan	Mohd Naseeb Khan	Achabal, Anantnag	ОМ	55.42
19.	Javeed Nazir	Nazir Ahamad Sofi	Malik Angan Fateh Kadal	OM/ PHC	45.50
20.	Zeeshan Eilahi	Habibullah Tantray	T12 Tantray Mohallah, Dar Gund Pulwama	RBA	50.03
21.	Vishu Kumar	Ramesh Chander	H.No 102, W No 2 Near SP High School Bari Brahmana Bari	SC	48.98
22.	Rani Kiyala	Sohan Singh	Village Dhyansar Kartholi Bari Brahmana	SC	46.92
23.	Chander Kiran	Ram Dhan	113 Lane 18 Greater Kailash Bahu	SC	46.58
24.	Saima Ghani	Abdul Ghani	Puranigam Near Masjid Sharif Gulabbagh Dooru	ST	46.28
25.	Lutfar Rehman	Abdul Latief	Nil Salwah Tehsil Mendhar	ST	40.30
26.	Shakeel Ahmad	Maqbool Hussain	6 Ward No. 6 Vill Andhrooth Qila Darhal	ST	40.29
27.	Rahul Sharma	Ashok Kumar Sharma	Village Gadwal Tehsil Vijaypur Vijaypur	ALC/IB	53.83
28.	Mukesh Singh	Tara Singh	Village Nikhian Khour Jammu	ALC/IB	45.21
29.	Priya Sharma	Jeet Kumar Sharma	Govt HR Sec School, Doongi Rajouri	PSP	53.90
30.	Sohil Mir	Mohd Farooq Mir	Tararanwali Bufliaz Surankote	PSP	51.55
31.	Hiteshwar Kesar	Kamal Krishan Kesar	House No. 182 Ward No. 8 Parliwand Kathua	EWS	48.97
32.	Adil Rehman	Abdul Rehman	90 Batapora Hunipora, Chitti Nehama, Pulwama	SLC	54.14

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The appointees shall report in the Department of Law, Justice and Parliamentary Affairs, within a period of 21 days from the date of issuance of this order and such candidates who fail to join within the stipulated time, shall forego his/her right to appointment and the same shall be deemed to have been cancelled ab-initio without any further notice.

The appointees shall be allowed to join only on the production of the following certificates (in original) to be verified subsequently:-

(i) Academic/Qualification Certificates.

- (ii) Matriculation/Date of Birth Certificate.
- (iii) Health Certificate from the concerned Chief Medical Officer of the District.
- (iv) Experience Certificate issued by the concerned Principal District and Sessions Judge.
- (v) Domicile Certificate issued by the Competent Authority.
- (vi) Certificates from the District Industries Centre (DIC) and District Employment and Counseling Centre to the effect that he has taken loan for self-employment from DIC/Employment Department, to be ascertained from the District Industries Centre (DIC) and District Employment and Counseling Centre of the domicile District, he shall relinquish the proprietorship of unit/enterprise and also stakes, if any, in such self-employment unit/enterprise before joining the Government service. He shall be required to repay the entire loan liability in suitable EMIs to be worked out by the DDO concerned from his salary. DDO concerned shall obtain an affidavit from the concerned appointee regarding relinquishment of proprietorship and stakes, if any, in such a selfemployment unit/enterprise and recovery to be made and also personally monitor its recovery.
- (vii) Valid relevant Category Certificate, if any, applicable.

The appointment of the above candidates shall further be subject to the following conditions:-

- (a) Appointees shall furnish an Undertaking in the shape of an Affidavit as per **Annexure-A** to this Order;
- (b) The service of the appointees shall be governed by Jammu and Kashmir Legal (Gazetted) Service Recruitment Rules, 1980;
- (c) The salary of the appointees shall not be drawn and disbursed to his/her unless the satisfactory reports in respect of genuineness of Qualification/Date of Birth/Relevant Category Certificate are received from the concerned Authorities/Agency;
- (d) The appointees shall be on probation for a period of two years;
- (e) The appointment of the candidates shall be governed by the "New Pension Scheme" as notified vide SRO 400 of 2009 dated 24-12-2009:
- (f) The inter-se seniority of the appointees shall be determined as per the J&K Civil Services (Classification, Control and Appeal) Rules, 1956; and
- (g) The appointment of the above appointees shall be subject to outcome of the writ petition(s)/OA, if any, pending on the subject before Competent Court of law.

By Order of Lieutenant Governor.

Sd/-

(Achal Sethi) Secretary to Government.

Dated: 10 - 10 - 2023.

No.LAW-Estt/29/2022-10.

Copy to the:-

- 1. Chairman, Accelerated Recruitment Committee.
- 2. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
- 3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 4. Commissioner/Secretary to Government, General Administration Department.
- 5. Director, Archives, Archaeology and Museums, J&K.

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- 6. Secretary, J&K Public Service Commission.
- Director Information, J&K with the request to kindly get this order published in two leading News Papers both at Srinagar and Jammu for information of the concerned.
- Director Finance, Department of Law, Justice and Parliamentary Affairs.
- Private Secretary to the Chief Secretary for information of the Chief Secretary.
- 10. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
- 11. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
- 12. Select candidates for compliance.
- 13. Government Order file.
- 14. Concerned file.

(Ashish Gupta)
Additional Secretary to Government.

## Annexure A to Government Order No. 13807-JK(LD) of 2023 dated 10-10-2023

## **Affidavit**

ı	R/o	S/o,		Shri Aadhaar			
No	do hereby	do hereby undertaking as under:					
1.	That, if on verification, reserved Category Certification issuing authorities is found to as Assistant Legal Remonstrate in the Jammu and	cates from fake/forged, embrancer/D Kashmir L	the cor my appo istrict Li egal (Ga	ncerned intment itigation azetted)			
2.	Service shall be deemed to hat That, I have no criminal criminal proceedings in any C be incorrect, I shall be like appointment as Assistant L Litigation Officer in the January Comment and Litigation of the January Comment as Assistant L	records and Court of law. able for re Legal Reme	l do not fa If this is f moval fro mbrancer	ace any ound to om the /District			
3.	(Gazetted) Service.  That, in case any stater proved to be false, I sha proceedings under law.						
\ /owifi-	ation		De	eponent			
Verific	auon.						

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The averments mentioned herein above are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Deponent